

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No. 56 of 2021
in
Petition No. 313/TT/2020**

Coram:

**Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 26.10.2020

In the Matter of:

Interlocutory Application for clarification/correction of the computational/arithmetical error in the tariff order dated 31.1.2021 in Petition No. 313/TT/2020 under Section 94(2) of the Electricity Act, 2003 read with Regulation 103A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And in the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of **Asset-A1**: 765 kV D/C Wardha Aurangabad Transmission Line 1 and associated bays along with 765 kV 3x80 MVAR Line, **Asset-A2**: 765/400 kV 1500 MVA ICT-1 with bays and equipment at Aurangabad Sub-station, **Asset-A3**: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt 1 charged as Bus Reactor at Aurangabad Sub-station, **Asset-A4**: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Aurangabad Sub-station, **Asset-A5**: 400/220 kV 500 MVA ICT-3 with bays and equipment's at Boisar Sub-station, **Asset-A6**: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt 1 charged as Bus Reactor at Boisar Sub-station, **Asset-A7**: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Boisar Sub-station, **Asset-B1**: 400 kV D/C Aurangabad Boisar Transmission Line (From Aurangabad to Loc 313/0 on D/C Towers and from Loc 332/0 to Boisar Sub-station on Multicircuit towers, **Asset-B2**: Part of 400 kV D/C Navsari-Boisar Transmission Line from Loc 332/0 to Boisar Sub-station on Multi circuit Tower, **Asset-C1**: 3x110 MVAR Switchable Line Reactor to be charged as Bus reactor 1 at 762/400 kV Wardha Sub-station, **Asset-C2**: 3x110 MVAR Switchable Line



Reactor to be charged as Bus reactor 2 at 762/400 kV Wardha Sub-station, **Asset-C3**: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha Aurangabad Line 1 to be used as Bus Reactor at Aurangabad Sub-station, **Asset-C4**: 3x80 MVAR 765 kV Bus Reactor at Aurangabad Sub-station, **Asset-C5**: 765/400 kV 1500 MVA ICT-2 at Aurangabad Sub-station under "Transmission System Strengthening in Western region for IPPs in Chhattisgarh (IPP-D)".

And in the Matter of:

Power Grid Corporation of India Limited,
"SAUDAMINI", Plot No. 2,
Sector 29, Gurgaon- 122001.
Haryana

.... Applicant/ Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482008.
2. Madhya Pradesh Power Transmission Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482008.
3. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,
3/54, Press Complex, Agra-Bombay Road,
Indore-452008.
4. Maharashtra State Electricity Distribution Company Limited,
Hongkong Bank Building, 3rd Floor,
M.G. Road, Fort,
Mumbai-400001.
5. Maharashtra State Electricity Transmission Company Limited,
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai-400051.
6. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390007.
7. Electricity Department,
Government of Goa, Vidyut Bhawan,
Panaji, Near Mandvi Hotel,
Goa-403001.



8. Electricity Department,
Administration of Daman & Diu,
Daman-396210.
9. DNH Power Distribution Corporation Limited,
Vidyut Bhawan, 66 kV Road,
Near Secretariat, Amla,
Silvassa-396230.
10. Chhattisgarh State Power Transmission Company Limited,
Office of the Executive Director (C&P),
State Load Despatch Building, Dangania,
Raipur-492013.
11. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Dangania,
Raipur-492013.

.....Respondents

For Petitioner : Shri Pallav Mongia, Advocate, PGCIL
Shri Zafrul Hasan, PGCIL

For Respondents : None

ORDER

Power Grid Corporation of India Limited (hereinafter referred to as “the Applicant/ Petitioner”) has filed the present Interlocutory Application No. 56 of 2021 in Petition No. 313/TT/2020, seeking clarification/correction of the computational/ arithmetical error in case of Asset-A1: 765 kV D/C Wardha Aurangabad Transmission Line 1 and associated bays along with 765 kV 3x80 MVar line under Section 94(2) of the Electricity Act, 2003 read with Regulations 103A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

2. It is pertinent to mention here that the Commission vide order dated 31.1.2021 in Petition No. 313/TT/2020, tried up the transmission tariff under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter



referred to as ‘the 2014 Tariff Regulations’) and determined the transmission tariff of 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as ‘the 2019 Tariff Regulation’) in respect of the following assets (hereinafter collectively referred to as ‘the Combined Asset’) under the Transmission System Strengthening in Western Region for IPPs in Chhattisgarh (IPP-D) (hereinafter referred to as the ‘transmission system’):

Asset-A1: 765 kV D/C Wardha Aurangabad Transmission Line 1 and associated bays along with 765 kV 3x80 MVAR Line;

Asset-A2: 765/400 kV 1500 MVA ICT-1 with bays and equipment at Aurangabad Sub-station;

Asset-A3: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt 1 charged as Bus Reactor at Aurangabad Sub-station;

Asset-A4: 400 kV 80 MVAR Switchable Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Aurangabad Sub-station;

Asset-A5: 400/220 kV 500 MVA ICT-3 with bays and equipment at Boisar Sub-station;

Asset-A6: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt 1 charged as Bus Reactor at Boisar Sub-station;

Asset-A7: 400 kV 80 MVAR Line Reactor for Aurangabad-Boisar Transmission Line ckt 2 charged as Bus Reactor at Boisar Sub-station;

Asset-B1: 400 kV D/C Aurangabad Boisar Transmission Line (From Aurangabad to Loc 313/0 on D/C Towers and from Loc 332/0 to Boisar Sub-station on Multicircuit towers;

Asset-B2: Part of 400 kV D/C Navsari-Boisar Transmission Line from Loc 332/0 to Boisar Sub-station on Multi circuit Tower;

Asset-C1: 3x110 MVAR Switchable Line Reactor to be charged as Bus reactor 1 at 762/400 kV Wardha Sub-station;

Asset-C2: 3x110 MVAR Switchable Line Reactor to be charged as Bus reactor 2 at 762/400 kV Wardha Sub-station;

Asset-C3: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha Aurangabad Line 1 to be used as Bus Reactor at Aurangabad Sub-station;

Asset-C4: 3x80 MVAR 765 kV Bus Reactor at Aurangabad Sub-station, and

Asset-C5: 765/400 kV 1500 MVA ICT-2 at Aurangabad Sub-station

3. The Applicant/ Petitioner has made the following prayers in the instant Interlocutory

Application:

“a. Clarify/ correct the computational/arithmetical error in the tariff order dated 31.01.2021 in Petition No. 313/TT/2020 to the extent of allowing the admissible IDC for Assets A1,



A2 and B2 as per the information submitted by the Petitioner before this Hon'ble Commission inter alia vide affidavits dated 18.08.2020 and 09.06.2020; and/or

- b. Pass such further orders or directions as this Hon'ble Commission may deem just and proper in the circumstances of the case.”

Background

4. The gist of the submissions made by the Applicant/ Petitioner in the IA is as follows:

- (a) The Commission, while issuing the order dated 31.1.2021 in Petition No. 313/TT/2020, erred in the computation of Interest During Construction (IDC) in respect of Asset-A1 and inadvertently disallowed ₹118.36 lakhs towards the IDC of Asset-A1. The relevant portion of the order dated 31.1.2021 is as follows:

“19. The allowable IDC has been worked out considering the information submitted by the Petitioner for the individual assets separately on cash basis. The loan details submitted in Form-9C for the 2014-19 tariff period and the IDC computation sheet have been considered for the purpose of IDC calculation on cash and accrued basis. The un-discharged IDC as on COD has been considered as ACE during the year in which it has been discharged. Further, Assets-C1 to C5 were executed during 2009-14 period and the IDC issues have been settled vide order dated 11.7.2018 in Petition No. 79/TT/2018.

20. Accordingly, based on the information furnished by the Petitioner, the IDC considered for Assets-A1 to A7, Asset-B1 and Asset-B2, is summarized as under:-

Assets	IDC as per Auditor's Certificate	IDC Admissible	Computational difference	IDC discharged as on COD	IDC Un-discharged as on COD	IDC Dis-charged during			
						2014-15	2015-16	2017-18	2018-19
A	B	C	D=B-C	E	F=C-E	G	H	I	J
Asset-A1	6304.13	6185.77	118.36	4152.07	2033.7	1941.06	92.65	-	-
Asset-A2	545.49	431.79	113.7	332.73	99.06	96.17	2.89	-	-
Asset-A3	45.16	45.16	0	20.8	24.36	24.36	-	-	-
Asset-A4	44.58	44.58	0	30.67	13.91	13.91	-	-	-
Asset-A5	92.08	92.08	0	62.71	29.37	0.08	29.28	-	-
Asset-A6	62.57	62.57	0	41.42	21.15	-	21.15	-	-
Asset-A7	52.58	52.58	0	34.48	18.10	-	18.10	-	-
Asset-B1	17552.49	17552.49	0	15331.77	2220.72	-	-	676.26	1544.66
Asset-B2	314.59	309.77	4.82	185.37	124.4	-	-	124.40	-

”



- (b) The Applicant vide affidavit dated 18.8.2020, had submitted the detailed IDC discharge statement in respect of Asset-A1, Asset-A2 and Asset-B1, withdrawal amount, rate of interest, interest against each drawl, date of drawl, interest payment date up to COD, and interest payment date after COD as per the directions of the Commission in its Record of Proceedings (RoP) dated 28.7.2020 in Petition No. 313/TT/2020.
- (c) The Applicant filed IDC statements in respect of the assets along with the Auditor's certificate through an affidavit dated 9.6.2020 in Petition No. 313/TT/2020.
- (d) The Commission, in its order dated 31.1.2021, agreed with the methodology and calculations furnished by the Applicant in respect of IDC. However, the Commission vide order dated 31.1.2021 in Petition No. 313/TT/2020, committed an inadvertent computational error in respect of admissible IDC for Asset-A1 as a result of which ₹118.36 lakh has been incorrectly disallowed towards IDC of Asset-A1 while IDC for other assets has been allowed by the Commission on the basis of information furnished by the Applicant/Petitioner vide affidavits dated 9.6.2020 and 18.8.2020.

5. We have heard the learned counsel for Applicant/ Petitioner in the present IA on 30.8.2023 and reserved the order.

Analysis and Decision

6. Learned counsel for the Applicant/ Petitioner submitted that by way of the present IA, the Applicant is seeking correction/corrigendum in the tariff order dated 31.1.2021 in Petition No. 313/TT/2020, limited to the extent of disallowance of IDC with respect to Asset-A1 amounting to ₹118.36 lakh.

7. We have perused the record and have gone through our order dated 31.1.2021 in Petition No. 313/TT/2020. On perusal of the record, we find that till COD of Asset-A1, an amount of ₹80487.43 lakh was incurred, out of which an amount of ₹14819.48 lakh was



through external borrowings. The claimed IDC with respect to external borrowings was ₹1053.13 lakh, whereas the allowed IDC in Petition No. 313/TT2020 was ₹893.26 lakh. On examination of record, we are of the view there is an inadvertent computational error in our order dated 31.1.2021 in Petition No. 313/TT/2020 with respect to admissible IDC in respect of Asset-A1 as a result of which ₹118.36 lakh has been incorrectly disallowed towards IDC of Asset-A1. On rectification of the aforesaid computational error, the claimed and allowed IDC including on external borrowings will be ₹ 6304.13 lakh with respect to Asset- A1. Further, the computed IDC after rrectification of the computational error will be ₹6345.64 lakh (for both internal and external borrowings) instead of the claimed IDC of ₹6304.13 lakh (for both internal and external borrowings. Therefore the same has been restricted to Rs. 6304.13 lakh.

8. Accordingly, we are of the view that the revision in IDC considered with respect to Asset-A1 for the purpose of tariff determination from COD to 31.3.2019, will have a consequential impact on all the elements except for O&M Expenses of the Annual Fixed Charges.

9. In view of the above discussions, the determination of tariff in respect of Asset-A1 for the 2014-19 tariff period and the determination of tariff in respect of Combined Asset for the 2019-24 tariff period in our order dated 31.1.2021 in Petition No. 313/TT/2020 is being revised in exercise of powers under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

10. Accordingly, the following changes are made to the order dated 22.8.2022:



Revision of Annual Fixed Charges From COD to 31.3. 2019

Capital Cost:

11. Table under paragraph 28, allowed the following capital cost as on COD with respect to Asset-A1:

(₹ in lakh)

Asset	Capital cost as on COD as per Auditor's Certificate	Less: IDC as on COD due to		Excess Initial Spares	Capital Cost as on COD (on cash basis)
		Computational Difference	Un-discharged IDC		
Asset-A1	112392.56	118.36*	2033.70	276.36	109964.14

12. Table under paragraph no. 28 in respect of Asset-A1 is revised as follows:

(₹ in lakh)

Asset	Capital cost as on COD as per Auditor's Certificate	Less: IDC as on COD due to		Excess Initial Spares	Capital Cost as on COD (on cash basis)
		Computational Difference	Un-discharged IDC		
Asset-A1	112392.56	0.00	2033.70	276.30	110082.50

**The computational difference of ₹118.36 lakh has been assumed to be fully discharged on COD.*

13. The Commission, in paragraph 34 has approved the Additional Capital Expenditure (ACE) for the 2014-19 tariff period on the basis of Form-7 and as such ACE allowed earlier in respect of Asset-A1 remains unchanged. Accordingly, ACE in respect of Asset-A1 is allowed as follows:

(₹ in lakh)

Additional Capital Expenditure (ACE)				
2014-15	2015-16	2016-17	2017-18	2018-19
6674.58	5382.69	2775.12	78.76	110.49

14. Accordingly, the following capital cost is considered in respect of Asset-A1 as on 31.3.2019:



Capital cost considered as on COD	(₹ in lakh)					Capital cost allowed as on 31.3.2019
	2014-15	2015-16	2016-17	2017-18	2018-19	
110082.50	6674.58	5382.69	2775.12	78.76	110.49	125104.14

15. It is observed that the considered capital of Asset-A1 as on 31.3.2019, is within the apportioned approved cost as per RCE 2 which is ₹130224.94 lakh.

Debt-Equity Ratio:

16. The revised debt-equity ratio in respect of Asset-A1 for the 2014-19 tariff period in paragraph no.35 is as follows:

Asset-A1	As on COD		As on 31.3.2019	
	Amount (₹ in lakh)	(in %)	Amount (₹ in lakh)	(in %)
Debt	77057.75	70.00	87572.90	70.00
Equity	33024.75	30.00	37531.24	30.00
Total	110082.50	100.00	125104.14	100.00

Interest on Loan:

17. IoL in paragraph no. 37 of the 2014-19 tariff period in respect of Asset-A1 is revised as follows:

Particular	Asset-A1				
	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Gross Normative Loan	77057.75	81729.96	85497.84	87440.42	87495.56
Cumulative Repayments upto Previous Year	0.00	4374.34	10669.66	17177.59	23758.84
Net Loan-Opening	77057.75	77355.62	74828.18	70262.83	63736.71
Additions due to Additional Capitalization	4672.21	3767.88	1942.58	55.13	77.34
Repayment during the year	4374.34	6295.32	6507.93	6581.25	6586.25
Net Loan-Closing	77355.62	74828.18	70262.83	63736.71	57227.80
Average Loan	77206.68	76091.90	72545.51	66999.77	60482.26
Weighted Average Rate of Interest on Loan (in %)	8.2601	8.2174	8.1500	7.9714	7.8979
Interest on Loan	4665.05	6252.76	5912.48	5340.84	4776.85



Return on Equity:

18. RoE under paragraph no. 54 of the 2014-19 tariff period in respect of Asset-A1 is revised as follows:

(₹ in lakh)

Asset-A1					
Particular	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Net Opening Equity	33024.75	35027.12	36641.93	37474.47	37498.10
Increase in Equity due to addition during the year Addition due to Additional Capitalization	2002.37	1614.81	832.54	23.63	33.15
Closing Equity	35027.12	36641.93	37474.47	37498.10	37531.24
Average Equity	34025.94	35834.53	37058.20	37486.28	37514.67
Return on Equity (Base Rate) (in %)	16.00	16.00	16.00	16.00	16.00
Tax Rate applicable (in %)	20.961	21.342	21.342	21.342	21.549
Applicable RoE Rate (in %)	20.243	20.341	20.341	20.341	20.395
Return on Equity for the year	5038.52	7289.10	7538.01	7625.08	7651.12

Depreciation:

19. Depreciation under paragraph no. 67 for 2014-19 tariff period in respect of Asset-A1 is revised as follows:

(₹ in lakh)

Asset-A1					
Particular	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Opening Gross Block	110082.50	116757.08	122139.77	124914.89	124993.65
Addition during the year	6674.58	5382.69	2775.12	78.76	110.49
Closing Gross Block	116757.08	122139.77	124914.89	124993.65	125104.14
Average Gross Block	113419.79	119448.43	123527.33	124954.27	125048.90
Weighted average rate of Depreciation (WAROD) (in %)	5.27	5.27	5.27	5.27	5.27
Elapsed useful life at the beginning of the year (Year)	0	0	1	2	3
Balance useful life at the beginning of the year (Year)	35	35	34	33	32
Aggregate Depreciable Value	102077.81	107503.58	111174.60	112458.84	112544.01
Depreciation during the year	4374.34	6295.32	6507.93	6581.25	6586.25



Cumulative Depreciation (at the end of the year)	4374.34	10669.66	17177.59	23758.84	30345.10
Remaining Aggregate Depreciable Value (at the end of the year)	97703.47	96833.93	93997.01	88700.00	82198.91

Interest on Working Capital (IWC):

20. IWC under paragraph no. 90 for the 2014-19 tariff period in respect of Asset-A1 is revised as follows:

(₹ in lakh)

Asset-A1					
Particular	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Working Capital for O & M Expenses (O&M Expenses for 1 month)	68.03	70.28	72.59	75.02	77.52
Working Capital for Maintenance Spares (15% of O&M Expenses)	37.80	39.04	40.33	41.68	43.06
Working Capital for Receivables (Equivalent to 45 days of annual fixed cost / annual transmission charges)	3361.11	3464.70	3488.08	3420.81	3332.87
Total of Working Capital	3466.94	3574.02	3601.00	3537.51	3453.45
Rate of Interest for Working Capital (in %)	13.50	13.50	13.50	13.50	13.50
Interest on working capital	342.37	482.49	486.13	477.56	466.22

21. Annual Fixed Charges (AFC) under paragraph no. 100 for 2014-19 tariff period in respect of Asset-A1 is revised as follows:

(₹ in lakh)

Asset-A1					
Particulars	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Depreciation	4374.34	6295.32	6507.93	6581.25	6586.25
Interest on Loan	4665.05	6252.76	5912.48	5340.84	4776.85
Return on Equity	5038.52	7289.10	7538.01	7625.08	7651.12
Interest on Working Capital	331.77	468.51	483.92	500.12	516.77
O&M Expenses	342.37	482.49	486.13	477.56	466.22
Total	14752.05	20788.18	20928.47	20524.85	19997.21



Determination of Annual Fixed Charges for 2019-24 Tariff Period

22. E-COD of the Combined Asset under paragraph no. 104 for the 2019-24 tariff period is revised as follows:

Computation of effective COD						
Asset	Actual COD	Admitted Capital Cost as on 31.3.2019 (₹ in lakh)	Weight of the cost (in %)	No. of days from last COD	Weighted days	Effective COD (Latest COD – Total weighted Days)
Asset-A1	8.7.2014	125104.14	47.43	1270	602.36	10.11.2015
Asset-A2	1.7.2014	7987.43	3.03	1277	38.67	
Asset-A3	2.10.2014	626.50	0.24	1184	2.81	
Asset-A4	1.10.2014	630.96	0.24	1185	2.83	
Asset-A5	2.1.2015	2680.98	1.02	1092	11.10	
Asset- A6	11.1.2015	1094.01	0.41	1083	4.49	
Asset-A7	7.1.2015	836.19	0.32	1087	3.45	
Asset-B1	29.12.2017	99366.28	37.67	0	0.00	
Asset-B2	31.12.2016	6408.68	2.43	363	8.82	
Combined Asset C	1.1.2014	19031.54	7.22	1458	105.20	
Total	29.12.2017	263766.72	100.00		779.73	

Weighted Average Life (WAL):

23. Weighted Average Life (WAL) under paragraph no. 108 of the 2019-24 period is revised as follows:

Particular (1)	Combined Cost (₹ in lakh) (2)	Life in Years (3)	Weighted Cost (₹ in lakh) (4) = (2)x(3)	Weighted Avg. Life of Asset (in years) (5) = (4)/ (2)
Land	0.00	0	0.00	33.48 (Rounded off to 33 years)
Building	4472.06	25	111801.53	
Transmission line	224414.67	35	7854513.46	
Sub-station	34393.82	25	859845.29	
PLCC	238.19	15	3572.82	
Lease hold land	0.00	25	0.00	
IT Equipment and Software	248.00	7	1736.00	
Total	263766.72		8831469.10	



Capital Cost:

24. The capital cost of the Combined Asset for the 2019-24 period in paragraph no. 113 is revised as follows:

(₹ in lakh)											
Particulars	Revised Asset-A1	Asset-A2	Asset-A3	Asset-A4	Asset-A5	Asset-A6	Asset-A7	Asset-B1	Asset-B2	Combined Asset-C	Combined Cost
Land	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Building	910.59	718.66	80.84	81.75	86.35	38.20	34.00	275.27	0.00	2246.39	4472.05
Transmission Line	120056.15	0.00	0.00	0.00	0.00	0.00	0.00	97949.84	6408.68	0.00	224414.67
Sub-Station	3985.92	7252.41	541.76	545.23	2506.13	1027.12	780.34	1023.27	0.00	16731.64	34393.82
PLCC	127.05	0.56	0.00	0.00	17.12	0.00	0.00	93.46	0.00	0.00	238.19
Leasehold Land	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IT Equipment and software	24.43	15.81	3.90	3.98	71.39	28.69	21.85	24.43	0.00	53.51	248.00
Total	125104.14	7987.43	626.50	630.96	2680.98	1094.01	836.19	99366.28	6408.68	19031.54	263766.72

25. The table under Paragraph No. 116 is revised as follows:

(₹ in lakh)		
Combined Capital Cost as on 31.3.2019	Additional Spares allowed as per APTEL judgment dated 14.9.2019	Combined Capital Cost as on 1.4.2019
263766.72	276.36	264043.08

26. The table under paragraph no. 121 is revised as follows:

(₹ in lakh)		
Capital Cost allowed as on 1.4.2019	ACE allowed for the year 2019-20	Total Estimated Completion Cost up to 31.3.2024
264043.08	1561.07	265604.15

Debt-Equity Ratio:

27. Debt-equity ratio under paragraph no. 123 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:

Combined Asset	Capital Cost as on 1.4.2019 (₹ in lakh)	(in %)	Total Capital Cost as on 31.3.2024 (₹ in lakh)	(in %)
Debt	184832.36	70.00	185925.11	70.00
Equity	179210.72	30.00	79679.04	30.00
Total	264043.08	100.00	265604.15	100.00



Return on Equity:

28. RoE under paragraph no. 125 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:

(₹ in lakh)

Combined Asset					
Particular	2019-20	2020-21	2021-22	2022-23	2023-24
Net Opening Equity	79210.72	79679.04	79679.04	79679.04	79679.04
Increase in Equity due to addition during the year	468.32	0.00	0.00	0.00	0.00
Closing Equity	79679.04	79679.04	79679.04	79679.04	79679.04
Average Equity	79444.88	79679.04	79679.04	79679.04	79679.04
Return on Equity (Base Rate) (in %)	15.50	15.50	15.50	15.50	15.50
MAT Rate for respective year (in %)	17.472	17.472	17.472	17.472	17.472
Applicable ROE Rate (in %)	18.782	18.782	18.782	18.782	18.782
Return on Equity for the year	14921.34	14965.32	14965.32	14965.32	14965.32

Interest on Loan (IoL):

29. IoL under paragraph no. 127 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:

(₹ in lakh)

Particular	2019-20	2020-21	2021-22	2022-23	2023-24
Gross Normative Loan	184832.36	185925.11	185925.11	185925.11	185925.11
Cumulative Repayments upto Previous Year	45227.79	59150.12	73113.46	87076.79	101040.13
Net Loan-Opening	139604.57	126774.99	112811.65	98848.32	84884.98
Additions	1092.75	0.00	0.00	0.00	0.00
Repayment during the year	13922.33	13963.34	13963.34	13963.34	13963.34
Net Loan-Closing	126774.99	112811.65	98848.32	84884.98	70921.65
Average Loan	133189.78	119793.32	105829.99	91866.65	77903.31
Weighted Average Rate of Interest on Loan (in %)	7.76	7.70	7.65	8.02	8.57
Interest on Loan	10338.64	9222.20	8097.45	7364.42	6677.01

Depreciation:

30. Depreciation under paragraph no. 129 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:



(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Gross Block	264043.08	265604.15	265604.15	265604.15	265604.15
Addition during the year	1561.07	0.00	0.00	0.00	0.00
Closing Gross Block	265604.15	265604.15	265604.15	265604.15	265604.15
Average Gross Block	264823.62	265604.15	265604.15	265604.15	265604.15
Weighted average rate of Depreciation (WAROD) (in %)	5.26	5.26	5.26	5.26	5.26
Elapsed useful life at the beginning of the year (Year)	3	4	5	6	7
Balance useful life at the beginning of the year (Year)	30	29	28	27	26
Aggregate Depreciable Value	238366.05	239068.54	239068.54	239068.54	239068.54
Depreciation during the year	13922.33	13963.34	13963.34	13963.34	13963.34
Cumulative Depreciation (at the end of the year)	59150.12	73113.46	87076.79	101040.13	115003.47
Remaining Aggregate Depreciable Value (at the end of the year)	179215.93	165955.08	151991.74	138028.40	124065.07

Interest on Working Capital (IWC):

31. IWC under paragraph no. 135 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:

(₹ in lakh)					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Working Capital for O & M Expenses (O&M Expenses for 1 month)	277.82	287.52	297.65	308.27	318.99
Working Capital for Maintenance Spares (15% of O&M Expenses)	500.08	517.53	535.77	554.89	574.19
Working Capital for Receivables (Equivalent to 45 days of annual fixed cost / annual transmission charges)	5317.71	5212.36	5087.34	5012.05	4928.92
Total of Working Capital	6095.60	6017.41	5920.75	5875.21	5822.10
Rate of Interest for Working Capital (in %)	12.05	11.25	11.25	11.25	11.25
Interest of Working Capital	734.52	676.96	666.08	660.96	654.99

32. AFC under paragraph no. 136 for the 2019-24 tariff period with respect to Combined Asset is revised as follows:



(₹ in lakh)

Combined Asset					
Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	13922.33	13963.34	13963.34	13963.34	13963.34
Interest on Loan	10338.64	9222.20	8097.45	7364.42	6677.01
Return on Equity	14921.34	14965.32	14965.32	14965.32	14965.32
Interest on Working Capital	734.52	676.96	666.08	660.96	654.99
O&M Expenses	3333.85	3450.21	3571.77	3699.27	3827.90
Total	43250.68	42278.03	41263.96	40653.31	40088.56

33. The summary of tariff for the 2014-19 period in respect of Asset-A1 and in respect of Combined Asset for the 2019-24 tariff period under paragraph no. 146 of is revised as follows:

(₹ in lakh)

Asset	2014-15 (Pro-rata for 267 days)	2015-16	2016-17	2017-18	2018-19
Asset-A1	14752.05	20788.18	20928.47	20524.85	19997.21

(₹ in lakh)

Combined Asset	2019-20	2020-21	2021-22	2022-23	2023-24
Annual Fixed Charges	43250.68	42278.03	41263.96	40653.31	40088.56

34. Annexure-1 (revised) pertains to Asset-A1 and Annexure-2 (revised) pertains to Combined Assets are also attached to this order.

35. Except for the above, all other terms of the order dated 31.1.2021 in Petition No. 313/TT/2020 shall remain unchanged.

36. Accordingly, Interlocutory Application No. 56 of 2021 in Petition No. 313/TT/2020 is disposed of in terms of the above discussions and findings.

sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson



Annexure-1

2014-19 Capital Expenditure as on 1.4.2014	Admitted Capital Cost as on COD (₹ in lakh)	ACE (₹ in lakh)					Admitted Capital Cost as on 31.3.2019 (₹ in lakh)	Rate of Depreciation (in %)	Annual Depreciation as per Regulations					
		2014-15	2015-16	2016-17	2017-18	2018-19			2014-15 (₹ in lakh)	2015-16 (₹ in lakh)	2016-17 (₹ in lakh)	2017-18 (₹ in lakh)	2018-19 (₹ in lakh)	
Land	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Building	389.01	229.15	79.07	213.36	0.00	0.00	910.59	3.34	16.82	21.97	26.85	30.41	30.41	30.41
Transmission Line	108490.93	5743.00	3305.87	2327.10	78.76	110.49	120056.15	5.28	5879.94	6118.83	6267.54	6331.05	6336.05	6336.05
Sub Station	1101.50	693.38	1989.73	225.74	0.00	0.00	4010.35	5.28	76.46	147.30	205.79	211.75	211.75	211.75
PLCC	101.06	9.05	8.02	8.92	0.00	0.00	127.05	6.33	6.68	7.22	7.76	8.04	8.04	8.04
TOTAL	110082.50	6674.58	5382.69	2775.12	78.76	110.49	125104.14		5979.90	6295.32	6507.93	6581.25	6586.25	6586.25
									Average Gross Block (₹ in lakh)	113419.79	119448.43	123527.33	124954.27	125048.90
									Weighted Average Rate of Depreciation (in %)	5.27	5.27	5.27	5.27	5.27



Annexure-2

2019-24 Capital Expenditure as on 1.4.2019	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	ACE	Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation (in %)	Annual Depreciation as per Regulations				
		2019-24			2019-20 (₹ in lakh)	2020-21 (₹ in lakh)	2021-22 (₹ in lakh)	2022-23 (₹ in lakh)	2023-24 (₹ in lakh)
Land	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Building	4472.05	21.18	4493.23	3.34	149.72	150.07	150.07	150.07	150.07
Transmission Line	224691.03	1507.40	226198.43	5.28	11903.48	11943.28	11943.28	11943.28	11943.28
Sub Station	34393.82	32.49	34426.31	5.28	1816.85	1817.71	1817.71	1817.71	1817.71
PLCC	238.19	0.00	238.19	6.33	15.08	15.08	15.08	15.08	15.08
IT Equipment	248.00	0.00	248.00	15.00	37.20	37.20	37.20	37.20	37.20
TOTAL	264043.08	1561.07	265604.15		13922.33	13963.34	13963.34	13963.34	13963.34
Average Gross Block (₹ in lakh)					264823.62	265604.15	265604.15	265604.15	265604.15
Weighted Average Rate of Depreciation (in %)					5.26	5.26	5.26	5.26	5.26

